KANGRA TEA GRADING AND MARKING RULES

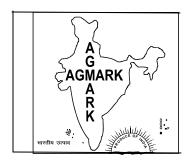
- Short title and application .-(I) These rules may be called the Kangra Tea Grading and Marking Rules, 1976.
 - (2) They shall apply to Tea derived from Camellia Sinensis/ Camellia tea grown in the Kangra and Mandi districts of the State of Himachal Pradesh.
- **2. Definitions.** In these rules
 - (i) "Agricultural Marketing Adviser" means the Agricultural Marketing Adviser to the Government of India.
 - (ii) Authorised packer" means a person or a body of persons who has been granted a certificate of Authorisation by the Agricultural Marketing Adviser to the Government of India for grading and marking the commodity in accordance with grade standards and procedure prescribed under the rules.
 - (iii) "Schedule" means a Schedule appended to these rules.
 - **3. Grade designations:** The grade designation to indicate the quality of Sheekakai Powder shall be as set out in column 1 of Schedule II.
- **4. Definition of Quality. -** The quality indicated by grade designation shall be as set out in columns 2 to 8 of Schedule II.
- 5. Grade designation Marks. --- (i) The grade designation mark for Kangra Tea, packed in polyethylene-lined gunny bags or wooden /ply wood cases or paper cartons shall consist of a label bearing a design consisting of an outline map of India with the words "AGMARK" and the figure of rising sun with the words "Produce of India" and resembling the mark set out in Schedule I.
 - (ii) The grade designation mark in the case of Kangra Tea packed in polythene and paper bags may also have a design incorporating, the number of Certificate of Authorisation, the word "AGMARK" and the grade as approved by the Agricultural Marketing Adviser.
- **6. Method of marking. -** (i) The grade designation mark shall be securely affixed to or printed on each

- container in a manner approved by the Agricultural Marketing Adviser.
- (ii) In addition to the above, the following particulars shall also be clearly and indelibly marked on each container in a manner approved by the Agricultural Marketing Adviser:-
- (a) date of packing in code or plain letters,
- (b) lot number,
- (c) name and address of packer;
- (d) place of packing, and
- (e) net weight
- (iii) An authorised packer may after obtaining the previous approval of the Agricultural Marketing Adviser, mark his private trade mark on a container in a manner approved by the Agricultural marketing Adviser, provided that the private trade mark does not represent quality or grade of tea different from that indicated by grade designation mark affixed on the container in accordance with these rules.
- 7. **Method of packing .-** (i) Kangra tea shall be packed-
 - (a) in polyethylene bags enclosed in sound and clean gunny bags or wooden/ plywood cases or paper cartons where the net weight of tea is above 5 kilograms; or
 - (b) in polyethylene bags or paper bags where the net weight of tea is 5 kilograms or below as approved by the Agricultural Marketing Adviser.
 - (ii) The containers shall be securely closed and sealed in a manner approved by the Agricultural Marketing Adviser.
- 8. Special conditions of certificate of authorisation.- In addition to the conditions specified in rule 4 of the General Grading and Marking Rules, 1937, the conditions as net out in schedule III shall be observed by every' authorised packers to the satisfaction of the Agricultural Marketing Adviser:-

SCHEDULE I

[See Rule (1)]

Grade designation mark of Kangra Tea (Map of India)



SCHEDULE II

(See Rules 3 and 4)

Grade designations and definition of quality of Kangra Tea

Particulars of quality							
Grade designation	Special characteristics						
	Total ash, percentage by weight (Max.)	Total Ash soluble in boiling distilled water, (Minimum)	Ash in soluble in Hcl, Maximum % by weight	Water soluble extract, Minimum % by weight	Alkalinity of soluble Ash expresed as K ₂ .O, % by weight	Crude fibre, %by weight Maximum	General characteristics
1	2	3	4	5	6	7	8
KT Standard	4.5 to 9.0	34.0% Of total ash by Weight.	1.2	23	1.0 to 2.2		The tea shall be de rived exclusively from the leaves buds & tender stems of plants of Camellia sinensis or Camelli Tea grown in Kangra and mandi districts of the State of Himachal Pradesh. It shall be properly dried and processed and shall be free from any added colouring matter. 3. It shall be free from insect attack, mould development and any obnoxious smell and shall have characteristics odour and taste of Kangra tea.

Notes:

- The limits specified under columns 2,5 and7 are on dry weight basis, i.e., after drying the tea to a constant weight at 100° C. Water soluble extract is the extract obtained by boiling dry tea with 100 parts of distilled water for one hour under reflux. 1.
- 2.

SCHEDULE III

(See Rule 8)

Special conditions of certificate of authorisation.

- (a) The grading of Kangra Tea shall be carried out only in authorised premises in Kangra and Mandi districts of the State of Himachal Pradesh.
- (b) An authorised packer shall take all precautions to avoid any contamination of Kangra tea during processing, storage and packing.
- (c) If an authorised packer handles other types of tea also in the same premises, adequate precautions shall be taken by him to avoid the mixing of different varieties of tea.
- (d) An authorised packer shall make such arrangements for testing tea as may be prescribed from time to time by the Agricultural Marketing Adviser. Proper records of analysis of samples shall be maintained.

- (e) All instructions regarding methods of sampling and analysis sealing and marking of containers and maintenance of record etc., which may be issued from time to time by the Agricultural Marketing Adviser shall be strictly observed.
- (f) A sample of tea drawn, in a manner prescribed by the Agricultural Marketing Adviser, from each lot, shall be forwarded to such control laboratory, as may be directed from time to time.
- (g) Each container shall be filled with tea from the same lot only.
- (h) An authorised packer shall provide to the Inspecting Officer, duly authorised by the Agricultural Marketing Adviser in this behalf, such facilities as may be necessary for the discharge of his duties as such officer.